

(vi) Necessary amendment to the Railway Act; and

(vii) Formation of standing Committee at State level, as well as local level consisting of civil police, RPH, GRP, Railway administration and State Governments for prevention of crimes on Railways.

These recommendations are in the process of implementation.

(c) 1. Details of some of the important earlier decisions taken in this regard are as under:

(i) Strengthening of G.P.P.

(ii) Escorting of all important passenger trains during night.

(iii) Investigation of serious crimes on railways by State CID cells

(iv) Closing of vestibules of coaches at night.

(v) Frequent checks by superior officers on the performance of train escorts.

(vi) Blowing of distress whistle signals by drivers of trains halting at unscheduled place, so as to alert escorts.

2. Substantial impact of these measures is yet to be felt.

Conversion of Chapra-Aunrihar and Varanasi-Allahabad Lines

1954. SHRI ZAINUL BASHER:
PROF. SATYA DEO SINGH:

Will the Minister of RAILWAYS be pleased to state action taken by Government regarding conversion of metre gauge line between Chapra-Aunrihar and Varanasi-Allahabad in the North Eastern Railway?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN

THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALIKARJUN): A preliminary engineering-cum-traffic survey for gauge conversion of Varanasi-Aunrihar-Chapra M. G. section to B. G. (205 Km.) is in progress. The report is expected to be received by September, 1982.

A preliminary engineering-cum-traffic survey for conversion of Varanasi-Allahabad (124 Kms.) was carried out by N. E. Railway during 1975. In view of very low financial return the project was not undertaken for construction. The N. E. Railway has, however, been asked to update traffic-cum-engineering survey for conversion of this sector. The survey is in progress and is expected to be received in August, 1982.

The matter would be examined on receipt of survey report.

Steps to make Asiad 82 a success

1955. SHRI A. K. BALAN: Will the Minister of EDUCATION be pleased to state:

(a) the details of various steps presently taken by Government to make Asiad '82 a success; and

(b) the details of expenditure expected to be incurred by various departments?

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): (a) The actual conduct of the Asian Games, 1982, is the responsibility of the Indian Olympic Association who have set up a Special Organising Committee for this purpose. However, to make Asiad '82 a success, Government is financing the provision of the necessary infra-structure, procurement of equipment and coaching and training teams and is also providing technical and administrative support for making other arrangements. For this purpose, Government has set up a

Steering Committee under the Chairmanship of Education Minister. The Steering Committee has been authorised to take decisions and give necessary sanctions on behalf of the Cabinet on all matters connected with the Asian Games. The Steering Committee has constituted seven Committees with cross-sectional representation to look after the different aspects of arrangements and to watch progress of such arrangements required for the holding of the Asian Games.

Further, to remove block-necks and to coordinate the various arrangements connected with the Asian Games, the Government has appointed Sardar Buta Singh, Minister of State for Supply and Rehabilitation, as Chief Co-ordinator and Shri K. T. Satarawala, as Co-ordinator.

The Government has made arrangements for the monitoring of the preparation of Indian teams for participation in Asian Games in which the Netaji Subhash National Institute of Sports and the national sports federations concerned are fully involved. For the purpose of monitoring progress in training and to suggest measures for improvement in it, the Government has appointed a Committee under the Chairmanship of Shri R. N. Mirdha, Member of Parliament.

Government is also providing funds for import of equipment for the training of Indian participants as well as for the actual conduct of the Asian Games where equipment of the required international standard is not available indigenously. Such equipment is being imported by the Netaji Subhash National Institute of Sports.

In addition to the above measures, various other Departments/Agencies like the Ministry of Railways, Ministry of Home Affairs, Ministry of Information and Broadcasting and bodies like the New Delhi Municipal Committee, Delhi Development Authority, Delhi Administration, Indian Tourism Development Corporation and the Hotel Corporation of India Ltd. etc.,

have advanced some of their normal development schemes like electrification of ring railway in Delhi, widening of roads, construction of flyovers, construction of hotels etc. and creation of other assets of permanent nature so that these facilities are available at the time of the Asian Games, 1982.

(b) The expenditure to be incurred by the Government on Asiad '82, as approved at present is estimated to be Rs. 54.83 crores.

Proposal to declare A.I.I.M.S. New Delhi as a referral hospital for Government employees

1956. SHRI V. S. VIJAYARAGHAVAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have taken any decision to declare the All India Institute of Medical Sciences, New Delhi as a referral hospital for Government employees also; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMUDHEN M. JOSHI): (a) and (b). The All India Institute of Medical Sciences, New Delhi has been treated as a referral hospital in respect of persons covered under the Central Services (Medical Attendance) Rules, 1944 for treatment where the authorised Medical Attendant in consultation with the Government Specialist Government Recognised hospital considers that:—

(i) There is no facility for treatment of the disease in the Government or other recognised hospital under the Central Services (Medical Attendance) Rules, 1944;

(ii) If it involves referring the Patient outside the State, the approval of the Chief Administrative Medical Officer of the State Government concerned is obtained for referring the patient to the All